

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

9. IA-2484(MB)2023 IN C.P. (IB)/371(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.11.2023**

NAME OF THE PARTIES:

Canara Bank

Vs.

Gammon Engineering and Contractors  
Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. RULE 11 OF  
NCLT, 2016.

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**ORDER**

1. None present for the Financial Creditor. Adv. P.G. Sabnis, Ld. Counsel for the Corporate Debtor present.
2. On the previous hearing, Counsel for the Financial Creditor submitted that the restructuring is going on and it will take six weeks' time. Today, none present for the Financial Creditor. In the interest of justice, finally one-week time is granted to the Financial Creditor for completing the restructuring process.
3. List this matter for further consideration on **04.12.2023**.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)